50/100

# CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

GI

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

falls 9

FROM NO. 4 ( SEE RULE 24) CENTRAL ADMINISTRATIVE TRIPUNAL CAMAHATI PENCH:

1. Original Application N		266/06
2. Mice Petition No.		
3. Contempt Petition No:	and the control of th	The state of the s
4. Review Application No	emphoral a terrimones direct	The state of the s
Applient(S) Nu	ism 1	ahkar
Respondant(S)	m T	Gory
Respondant(5)		C II a despendent material material material and material and the state of the stat
		A.D. Chardling. G. Rahul, S. Della.
Advocate for the Res	pondat(S)	Railway Cousel It South
Notes of the Registry		Order of the Tribunal
Democracy and a Language of the Association of the	31.10.06	Heard Mr.G.Rahul, learned counse
The application is in a con-	X.	for the applicant and Dr.J.L.Sarkar, le
is fined, C. F. Bar P.s. Su	Ĭ.	rned Railway Standing Counsel.
diposition and a 180920	X	The applicant claims that he is
26632515	Í	talented Basketball player and represe
D. 1 26.9-56.		ted the State of Assam in 3 National
M. 1997	 	level tournaments. The N.F.Railway dec
Dy. Hegistrar	У.	ded to include basket ball payers in
	Ĭ	Group D post in Talent Scouting Queta
HAT NO	T)	Var booked hall nursuant to the regula

Steps daken without envelope

Q1.

(ed 02/11/06

in basket ball. pursuant t tion of N.F.Railway, the Assam Basket Ball Association recommended three playes including the applicant. By letter dated 23.11.2005 invited the applicant and two others (not the 5th Respondent) for trial Cum selection on 28.11.2005 which was deferred to 24.1.2006. Applicant claimed that inspite of having faired well he was not selected for the reason best known to them. On the other hand, the 5th respondent is amount to be attempted to be appointed in the said vacancy. He further claimed that 5th respondent had hever been invited to attend the said trial cum selection for Group 'D', probably he could have been intited for

\_\_ Contd.

O.A.266/2006

The said of the sa

order St. 31/10/06 issuing to learned advocate for Railway.

(070G -

Contd.
31.10.2006 Group 'C' post. The Gaid selection is challenged.

When the matter came up for admission, Dr.J.L.Sarkar, learned Railway Standing counsel submits that he would like to get instruction. Let it be done within four weeks.

post the matter on 29.11.2006. As an interim measure one post of Group 'D' is directed to be kept vacant till the next date.

Vice-Chairman

bb

29.11.06. The learned counsel for the respondents prays for six weeks time to get instructions. Prayer is allowed. Post the matter on 16.1.07.

Vice-Chairman

ln

16.1.2007

Post on 9.2.2007.

Vice-Chairman

/bb/

of executable energy and about the second energy and the content of the content o

8.2.07. Counsel for the respondents pays for adjournment to get instructions. Let it be done. Post the matter on 23.3.07

Vice-Chairman

m

23.3.07.

counsel for the respondents wanted to file written statement. Bet it be done. post the matter on 27.4.07.

Member

Vice-Chairman

The Haid blin Mrt Deslimath approved in Member (The application has to be

admittelon homatickayis Member (A).

Issue notice on the respondents on Mr.S.Nath, learned counsel appearing on Post the matter on 4.7.07 representing Dr.J.L.Sarkar, learned counsel for the Railways sought for some time on his behalf to file written statement. Four weeks time is granted for the same.

Call on 31.05.2007.

Steps taken on 26/6/07.

Considering the issue involved in this O.A. the application has to be admitted. Application is admitted. Issue notice on the respondents. Post the matter on 4.7.07.

Sent to D/Section Dos issuing to R- 1 to 5 ley regel. Alopost.

Notice ismed on on 29.60).

Dr.J.L.Sarkar, dearned Standing counsel was represented and time was sought for filing of reply statement. Three weeks further time is granted for the same.

Vice-Chairman

Post the case on 1.8.2007.

Vice-Chairman

16/7/07 Notice Dor R-5 received back as unserved with a postal remark "Incomplete hold!

/bb/

1.8.07.

Notice duly served

Counsel for the respondents wanted time to file written statement. Post the matter on 31.8.07.

Vice-Chairman

WB not likes

31:2.07-

WIS not filed

3080f.

31.8.07 Four weeks time granted to the respondents to file written statement as prayed for.

Post on 5.10.07 for order.

Vice-Chairman

pg

w 15 not bilel. 10.07.

Dr.J.L.Sarkar learned Standing appearing for the Railways states that he has filed the Written Statement in this case on 26.9.2007. He undertakes to serve copies of the said Written Applicant/Advocate Statement  $\mathbf{on}$ the Applicant and also undertakes to file Vokalatnama duly executed by the Respondents on the next date.

Call this matter on 15.11.07.

W/S filed long the Reported Most

1,2,3 and 4. Copy m) rured.

Who biled by R.NI-1-4.

(2) W/s awaited from R.No-5 nkm

(Khushiram) Member(A)

(Monoranian Mohanty) Vice-Chairman

15.11.2007

None appears for the applicant nor the applicant is present. None also appears for the respondents/Railways. On 05.10.2007 Dr J.L. Sarkar, learned Counsel for the Railways, undertook to supply a copy of the written statement to the Applicant/Counsel for the Applicant and also to submit Vakalatnama for the respondents. Since De Tr absent call this matter on 22.11.2007.

Member (A)

Vice-Chairman

22.11.2007

Written Statement has already been filed in this case on 26.09.2007. By our order dated 05.10.2007, liberty was granted to the learned counsel for the Respondents, to serve copy of the Written Statement on the Applicant/Advocate for the Applicant. Again, on 15.11.2007, the Respondents were called upon to serve the copy of the Written Statement to the Applicant/Counsel for the Applicant. Despite such opportunities were given to the Counsel for the Respondents, the counsel for the Respondents has served/supplied the same the Applicant's side. Dr.J.L.Sarkar, learned Standing counsel for the Railways, undertakes to serve the copies of the Written Statement, which was filed on 26.09.2007, on the counsel Applicant by 30.11.2007.

W/s biled.

Call this matter on 30.11.2007.

(Khushiram) Member(A)

(M. R. Mohanty) Vice-Chairman

lm

30.11.2007

No one for the Applicant. Dr.J.L.Sarkar, learned Standing counsel for the Railways is present. He had served a copy of the written statement on a junior counsel the chamber of the learned counsel for the Applicant as learned counsel for the Applicant is away in Delhi for treatment.

Call this matter before the Division Bench on 17.12.2007. Rejoinder, if any, may be filed by that time.

> (Khushiram) Member (A)

/bb/

28.03.2008

Call this matter on 31st March,

. 2008

(M.R.Mohanty) Vice-Chairman

lm

CA A: 266/06

order St. 21/1108 set to D/Section der issning to R-1 to 5 ley post.

18/108. D/NO-338to342 28/1108. Dt= 31/01/08.

11.02.2008

Regoinder not bleet.

end a copy of this

order St. 11/02/08 Send to Disection Sor issuing to applicant 1001 Jey post.

11.03.2008\*\*\*. Call this matter on 28.03.2008...

12.08 Dt=15/2108

(M.R.Mohanaty)

Vice-Chairman

Rejoinder not

 $\mathbf{m}$ 

10:3.08.

Rejoinder not bilel.

27.3108

Call this matter on 11.02.2008.

Send copies of this order to the Respondents in the address given in the O.A; so that he shall come ready with the case which was filed in the year 2006.

Khishiram) Member (A)

((M.R.Mohanty) Vice-Chairman

None appears for the Applicant nor the Applicant is present. Nobody also appears for the Respondents/Railways.

Call this matter on 11.03.2008 for final disposal.

Send a copy of this order to the Applicant in the address given in the O.A.; so that the Applicant shall come ready for prosecuting this case. Failure of Applicant ! to, prosecute his case on the next date/11.03.2008 will entail this O.A. to be dismissed.

(Khushiram) Member (A)

(M.R.Mohanty) Vice-Chairman

(2.1 ... f. Dec.ly) Vice-Chamman

17.12.2007

None appears for the Applicant nor the Applicant is present. In this case written statement has already been filed on behalf of Respondents 1 to 4. No rejoinder has yet been filed in this case.

matter on \* 16.01.2008 awaiting rejoinder from the Applicant.

f Copies of this order be sent to the Applicant and to the Respondent No.5 in the addresses given in the Original Application.

> (M.R.Mohanty) Vice-Chairman

ries of the order Appli cart- 8 R-5 ing the following the

order St. 17/12/07 Sent to DI section Dor issuing to applicant and R-No-5 ley post. 1001 D/No-18,19 16.01.2008

Dt= 2/1/08.

None appears for either of the parties.

Call this matter for final disposal on 21.01.2008.

U WK biled

2) Regainder not biled.

/bb/

(Khushiram) Member (A)

(M.R.Mohanty) Vice-Chairman

None appears for the Applicant nor is the Applicant present. Mr.G.Rahul, one of the Advocate for the Applicant has filed a note withdraw However, Dr.J.L.Sarkar learned Standing Counsel appearing for the Railways is present.

We want to give one more chance to the learned counsel appearing for Applicant to be present in the Court.

contd/

Regoinder not blook Marie Walk Vice Chairge 18.1.08.

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31.03.2008 None appears for the Applicant nor the Applicant is present. Dr J.L.Sarkar, learned Standing counsel for the Railways is present.

For the reasons recorded separately this case stands dismissed.

(Khushiram) Member(A)

(M.R.Mohanty) Vice-Chairman

pg

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 266/2006

	DATE OF DECISION: 31-03-2008
	Nripen Lahkar Applicant/s
	e present for the applicant
*****	Advocate for the Applicant/s
	-Versus –
Unic	on of India & Ors. Respondent/s
Dr. 0	J. L. Sarkar, Standing counsel Railways  Advocate for the Respondent/s
COR	AM
THE	HON'BLE MR MANORANJAN MOHANTY, VICE CHAIRMAN
THE	HON'BLE MR KHUSHIRAM, ADMINISTRATIVE MEMBER
1.	Whether reporters of local newspapers may be allowed to see the judgment?  Yes/No
2.	Whether to be referred to the Reporter or not?  Yes/No
3.	Whether their Lordships wish to see the fair copy of the judgment?  Yes/No.

Vice-etairman/Member(A)

#### CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No.266 of 2006.

Date of Order: This the 31st Day of March, 2008.

#### THE HON'BLE MR MANORANJAN MOHANTY, VICE CHAIRMAN

THE HON'BLE MR KHUSHIRAM, ADMINISTRATIVE MEMBER

Sri Nripen Lahkar, S/o Late Joynath Lahkar Resident of Bagharbari, Panjabari, Guwahati 37, District. Kamrup, Assam

.....Applicant

None present for the Applicant

- Versus –
- 1. Union of India, through the General Manager(P) N,.F.Railway, Maligaon, Guwahati 781011.
- 2. General Manager (P), N.F.Railway, Maligaon, Guwahati 781011.
- 3. The Secretary,
  Basket Ball Association,
  DY. CPO(G), N.F.Railway,
  Maligaon, Guwahati 781011.
- 4. Asstt. Basket Ball Secretary, N.F.R.S.A., N.F.Railway, Maligaon, Guwahati-781011.
- 5. Sri Ramashree Yadav, C/O Sri Amarjit Choudhury, Khanapara Farm Gate, Guwahati 22.

..Respondents

By Dr J.L.Sarkar, Railway Standing Counsel

9cm

#### ORDER (ORAL)

#### KHUSHIRAM, (MEMBER-A)

The Applicant is a Basket Ball Player, as recognized by Assam Basket Ball Association. The N.F.Railway took a policy decision to recruit basket ball players in Group D posts in (N.F.Railway) Talent Scouting Quota. Accordingly, a circular was issued by the N.F.Railway. The Assam Basket Ball Association recommended the names of 3 talented basket ball players for recruitment in Group D post in N.F.Railway. Since the Applicant could not, finally, be selected (in Talent Scouting Quota under Group D post), he filed this Original Application under Section 19 of the Administrative Tribunals Act 1985.

- 2. The Respondents have filed written statement admitting that the above facts interalia stating that it was not mandatory to select candidates only from N.E.Region, as the purpose of recruitment was to form a good Basket Ball Team by best available talents in the country; that trial for selection was held, on 24.01.2006, by a Selection Committee consisting of Secretary (Basket Ball), Joint General Secretary (Basket Ball) and one Coach of Sports Authority; that age limit/criteria for selection was between 18 to 25 years and that the Applicant could not be selected as the Applicant was nearing the age of 25 years at the time of selection and there was no scope for relaxation of age limit.
- The Applicant side remained absent on 30.11.2007,
   17.12.2007, 16.01.2008, 21.01.2008, 11.02.2008, 11.02.2008 and
   21.01.2008. Even today none appears for the Applicant nor the

gr-

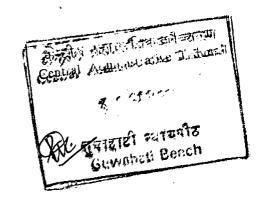
Applicant is present. The learned Advocate for the Applicant once expressed the desire to withdraw this case.

- 4. Dr J.L.Sarkar,, learned Standing counsel for Respondents/Railways argued that the written statement filed on behalf of the Railways may be treated as his pleadings in the matter.
- 5. In view of the aforesaid discussion it is apparent that Applicant is not interested in pursuing/prosecuting this case. From the written statement filed, on behalf of the Respondents, it is apparent that Applicant was nearing the age limit of 25 years at the time of selection and must have now crossed the age of 25 years and hence there are no scope for him to be selected within the given age limit as a Basket Ball Player in the Railways and, thus, his appointment as Group D staff does not arise. In the above premises, this case is dismissed. There will be no order as to costs.

(KHUSHIRAM) ADMINISTRATIVE MEMBER (MANORANJAN MOHANTY) VICE CHAIRMAN

/pg/

266/06 line 14-12-07 Ordere Shed - dt. 22.11.07 proced by the Divon. Beach and dt. 30.11.07 prosed by the Single Bench (Horible Meonbergia), Las been misjolaced le'ther in the Section or by the Stond. Concerned. The San has been Search in all their cases listed on that day, but could not baced out. Therefore, the matter may be praced before su books Bonda Gelon Hon'lle Member (4) Den available. Solower Solower Salone Hed for and in. both trees may kindly be Honbleve 18.12.07



#### LIST OF DATES/SYNOPSIS/CHORONOLOGY OF EVENTS

23/11/2005

Persuant to the recommendation of the applicant by the Assam Basket Ball Association, the Secretary Basket Ball/NFRSA invited the applicant to appear for trial come selection for recruitment of Basket Ball player as Talent Scouting Quota in Group – D on 28/11/2005.

(Annexure – 2 Page (5)

28/11/2005

The respondent authorities deferred the aforesaid selection process.

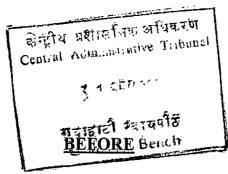
(Annexure – 3 Page 16).

12/01/2006

Tha applicant was again invited to appear in the trial come selection for recruitment of Basket Ball player as Talent Scouting Quota in Group – D on 24/01/06.

(Annexure – 4 Page 17)

Surprisingly the applicant inspite of having faired well in the selection process the respondent authorities are seeking to appoint the respondent No 5 who had never appeared in the selection process for Group – D post. Being agreived the applicant has preferred the present Original Application.



#### CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI.

**BENCH: GUWAHATI.** 

(An application U/S. 19 of the Administrative Tribunals Act 1985)

Title of the Case:	O.A No. 266	/2006
Sri Nripen Lahkar, APPLI	CANT.	
Vs	•	
Union of India & OrsR	ESPONDENTS.	

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9.	Annexure – 7	

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI Filed boy Seetlevelon Della A-locate 31/10/06

**BENCH: GUWAHATI.** 

(An application U/S. 19 of the Administrative

Tribunals Act 1985)

O.A No. 266/2006

#### **BETWEEN**

Sri Nripen Lahkar,

S/O- Late Joynath Lahkar

Resident of Bagharbari, Panjabari

Guwahati – 37.

District: Kamrup, Assam.

----- APPLICANT.

#### -AND-

- Union of India, through the General Manager (P),
   N.F.Railway, Maligaon, Guwahati -781011.
- 2. General Manager (P), N.F.Railway, Maligaon, Guwahati -781011.
- 3. The Secretary, Basket Ball Association DYCPO(G). N.F. Railway, Maligaon, Guwahati-78101.

- 4. Asstt. Basket Ball Secretary, N.F.R.S.A. N.F. Railway, Maligaon, Guwahati-781011.
- 5. Sri Ramashree Yadav,

C/O – Sri Amarjit Choudhury,

Khanapara, Farm Gate,

Guwahati -22.

-----RESPONDENTS.

#### 1. THE APPLICATION IS AGAINST THE FOLLOWING:

The present Application has been directed against the illegal, arbitrary and discriminatory action on the part of the respondent authorities in refusing to appoint the applicant as a basket ball player against Talent Scouting Quota in Grade – D and seeking to appoint the respondent No 5 who appeared in the selection process in the Group – C.

#### 2. <u>JURISDICTION OF THE TRIBUNAL</u>.

The applicant declares that the cause of action of the instant case has arisen in Guwahati and as such this Hon'ble Tribunal has got jurisdiction to adjudicate upon the issues involved in the present case.

#### 3. <u>LIMITATION</u>.

The applicant declares that the present application has been prefered within the period of limitation prescribed in section 21 of the Administrative Tribunal Act, 1985.

#### 4. <u>FACTS OF THE CASE.</u>

- That the applicant is a citizen of India and a resident of the aforementioned locality and as such he is entitled to all the rights, previleges and protections guaranted to the citizens of India under the Constitution of India and the laws framed there under.
- II) That the applicant is a basket ball player and on several occassions has earned laurals for his team in various tournaments. The applicant is enrolled as a member of the Assam Basket Ball Association and has perticipated in various prestigeous tournaments. The applicant has successfully represented the State team in three National level tournaments and as such is a respected and reputed state basket ball player.

Copies of relevant certificates of the applicant are annexed herewith and marked as Annexure – 1 series.

III) That the N.F Railway took a policy decision to include basket ball players from the north east region in Group – D post in N.F. Railway in Talent Scouting Quota in basket ball. Accordingly, a request was

made by the N.F. Railway Sports Association before the Assam Basket Ball Association to recommend the names of three (3) talented basket ball players of the region for recruitment in the Group — D post in N.F. Railway in Talent Scouting Quota. Accordingly, the name of the applicant along with two other persons, viz. Sri Jitumani Deka and Sri Sankar Brahmin were recommended by the Assam Basket Ball Association.

That thereafter, the Secretary of the Basket Ball/ N.F.R.S.A. and DYCPO (G) vide letter No. NFRSA/BB/2(W)/Pt.V(Con) dated 23/11/2005 invited the applicant and the two other aforementioned players for trial cum selection for recruitment of basket ball players against Talent Scouting Quota in basket ball on 28/11/2005. However, vide another letter under No. NFRSA/BB/2/Pt.W/Pt.V/Con dated 28/11/2005 deferred the date of selection.

Copies of the aforementioned letters dated 23/11/2005 & 28/11/2005 are annexed herewith and marked as Annexure – 2 & 3 respectively.

V) That persuant thereto the Asstt. Basket Ball Secretary, NFRSA vide letter No. NFRSA/BB/2(W)Pt. V (Con) dated 12/01/2006 invited the applicant along with the two other players for trial cum selection for recruitment of basket ball players against Talent Scouting Quota in

Group – D schedule to be held on 24/01/2006. Accordingly, the applicant appeared in the selection process and faired well. The applicant has come to learn from reliable sources that he is likely to be selected.

Copy of the aforesaid letter dated 12/01/2006 is annexed herewith and marked as Annexure—4.

- VI) That all along the applicant was in anticipation that he would be selected as a basket ball player under the N.F. Sports Association. However, to the utter shock and surprise of the applicant the respondent authorities in a most illegal and arbitrary manner have selected the respondent No. 5 who had originally appeared in the selection process for a Group C post. The respondent No. 5 had never appeared in the selection process for Group D and his name was never recommended by the Assam Basket Ball Association.
- VII) That being highly agreived by such illegal and arbitrary action of the respondent authorities in refusing to select the applicant and thereby in a very illegal, arbitrary, unresonable, discriminatory and malafide manner selecting the respondent No 5 to a Group D post in the selection process of which he had never appeared, the applicant has been left with no other option but to approach this Hon'ble Tribunal by way of the present Oiginal Application.

#### 5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS.

- a) For that, the name of the applicant having been sponsored by the Assam Basket Ball Association interms of the policy decision of the N.F. Railway there was no reasonable basis or justification for having selected the respondent No 5 who was never a person belonging to the North East Region. As such, the actions of the respondent Authorities are ex-facie, arbitrary, unreasonable and discriminatory and as such are liable to be interferred with by this Hon'ble Tribunal.
- b) For that the respondent authorities while selecting the respondent No 5 have completely lost sight of the fact that the applicant is a Sports person of repute and had played in the National level thrice representing the State of Assam. As such, the decision of the respondent authorities to select the respondent No 5 is contrary to the policy decision of the N.F. Railway to include players of the North East Region. Hence, it is fit case where this Hon'ble Tribunal would be pleased to interfere into the matter and grant adequate relief to the applicant.
- c) For that the applicant was sponsored by the Assam Basket
  Ball Association as he possessed all the required norms and
  qualifications for being selected as a basket ball player
  against Talent Scouting Quota in Grade D. Non-

consideration of the applicant's qualifications by the respondent authorities is discriminatory and malafide towards the applicant and as such, such actions are libale to be interfered by this Hon'ble Tribunal.

- d) For that the applicant having participated in the trial come selection process for Basket Ball Players against Talents Scouting Quota in Group D and having faired well has a ligitimate expectation if not to be selected, atleast to be informed about the outcome of the selection. The actions of the respondent authorities of not allowing the applicant to know about the outcome of the said selection and moving ahead to select the respondent No 5 in the Group D post, the selection process of which he had never appeared is violative of the applicant's fundamental rights and as such are bad in law.
- e) For that the applicant has all along had a ligitimate expectation of being selected as a basket ball player against Talent Scouting Quota in Group D as he had faired well in the said selection process. The applicant has been discriminated against by the respondent authorities in selecting the respondent No 5 who had never appeared in the selection process.

Neigen lehkun

- f) For that the applicant has a strong prima facie case in his favour necessitating immediate interference at the hands of this Hon'ble Tribunal. Although, an illegal move has been initiated by the respondent authorities to appoint the respondent No 5 to a Group D post, he has not yet joint in the said post and as such the balance of convenience is also strongly infavour of the applicant. The applicant shall suffer irreperable loss and injury in the event an interim order as prayed for is not passed. As such, this is a fit case where this Hon'ble Tribunal would be pleased to grant adequate interim relief to the applicant in the given facts and circumstances.
- g) For that in any view of the matter the actions of the respondent authorities are ex-facie, illegal, arbitrary, discriminatory, unreasonable, malafide and capricious and as such are liable to be interfered with at the hands of this Hon'ble Tribunal.

# 7 MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT:

The applicant further declares that she has not filed any writ application or suit regarding the matter in respect of which this application has been made before any court of law or any other authority or any other bench of this Hon'ble Tribunal and no such application or suit is pending.

#### <u>8</u> <u>RELIEFS SOUGHT FOR:</u>

In the premises aforesaid your Applicant prays that your Lordship may be pleased to call for the records, calling upon the respondents to show cause as to why the applicant should not be appointed at the earliest having successfully completed the selection process and/or be pleased to direct the respondent authorities not to appoint the respondent No 5 to the Group — D post in the selection process of which he had never appeared.

And or pass such further or other order/orders as this Hon'ble Tribunal may deem fit and proper.

#### 9. <u>INTERIM PRAYER</u>

Pending disposal of this Original application
Your Lordships may be pleased to direct the
respondent authorities not to appoint the
respondent No 5 to the Group – D post of
basket ball player against Talents Scouting
Quota.

And for this the applicant as in duty bound shall ever pray.

Vergen Lahker

#### 10 APPLICATION IS FILED THROUGH ADVOCATE:

A.D C' oudhury,

Gautam Rahul,

Sailendra Deka

#### 11. PARTICULARS OF I.P.O

1.P.O

2663515-

DATE OF ISSUE 26. PA. C.S.

**ISSUED FROM** 

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PAYABLE AT

and ahah

#### 12 LIST OF ENCLOSURES:

As stated in the Index.

----Verification.

#### VERIFICATION.

I, Sri Nripen Lahkar, S/O- Late Joynath Lahkar, aged about 25 years, resident of Bagharbari, Panjabari Guwahati - 37. District: Kamrup, Assam do hereby solemnly affirm and verify that the statements made in the accompanying application 4(1),4(11),4(111),4(11),4(11),4(11) Poutly are true to my knowledge and belief those made paras 4(v1) portly. being matters of records are verily believed to be true on the basis of the information derived therefrom and the rest are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts

And in verification whereof, I sign this verification today dated 31/10/2006, at Guwahati.

Neuper Luhkur.

Nº. 027221

### BASKETBALL FEDERATION OF INDIA



This is to certify that

NRIPEN LAHKAR

ASSAM

parlicipaled in the

53rd Senior National Basketball Championship (Men & Women)

held at Hyderabad (A. S.)

from 25th Jan to 1st Teb., 2003 !!

as Player / Coach / Manager / Technical Official

Sucretary General

BPL

President

FELLEN LEGE BEN LEGE

Carified to be True copy

Nº 044152

## BASKETBALL FEDERATION OF INDIA



This is to certify that

NRIPEN LAHKAR

ASSAM

parlicipaled in the

55th Senior National Baskelball Championship (Men & Women)

Organised by Punjub Baskelhall Association

( al Ludhiana )

From 26th Dec. 2004 to 2nd Jan., 2005

as Player / Coach / Alanagér / Referee / Technical Official

(HARISH SHARMA)

Baskethall Federation of India

(R.S. GILL)

Basketball Federation of India

Canified to be true Joyns

# **BASKETBALL ASSOCIATION OF ASSAM**



# This is to certify that

Nriben Lahkar
of Sumahati
Date of Birth
participated in the
17th Inter District Basketball Championship (Men & Wamen)
Organised by
· Basketball Association of Assam
at
N.T. Rly. Stadium, Maligaon, Guwahati
from 1
15th to 17th May 2004.
as Winner, Runners-up/Player/Caach/Manager/Referee
Mukat Medhi Secretary Basketball Association of Assam Basketball Association of Assam  Basketball Association of Assam  Basketball Association of Assam

Townsed to

No. NFRSA/BB/2(W)/Pt.V(CON)

Office of the General Manager(P) Maligaon, Guwahati Date: 23/11/05

#### To

- 1. Shri Jitu Moni Deka -S/O.Shri J.C.Deka Hengrabari, Purbanchal Nagar Near PHE office Guwahati-36
- 2. Slui Sankar Brahmin S/O. D.Brahmin RPF Reserve Line Rly.Qr.No.9/L Guwahati -11
- √3 .Shri Nipen Lahkar S/O Late J.Lahkar Bagharbari ,Panbazar → Guwahati-1

Sub:- Trial cum selection for recruitment of Basket Ball Players against Talent Scouting Quota in Gr.D

It is to inform you that the trial cum selection for recruitment of players in Gr.'D'post in N.F.Railway in Talent Scouting Quota in Basket Ball has been fixed on 28/11/05.

You are hereby requested to attend the Selection Trial on 28/11/05 at 09.00 hrs.at N.F.R.S.A Basket Ball ground /Maligaon.along with documents and certificates in original.

(P.K.Singh)

Secy.Basket Ball/NFRSA

&
DYCPO(G)

Cornited to be true cupus

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ANNEXURE— 3

NF Railway

Office of the General Manager (P) Maligaon, Guwahati-11

No.NFRSA/BB/2/Pt.W/Pt.V/Con

November 28, 2005

To shr: Nipen Lahkar

Bagharburi Gily-1

Sub: Traial for recruitment of Basketball Player( Group'D')-Talent Scouting Quota.

Ref: This office letter of even number dated 23.11.05.

Owing to unavoidable reasons, the selection traial on the above, which was scheduled to be held on date, has been postponed. The next date will be intimated shortly.

Assti Basketball Secretary/NFRSA

my

N. F. Railway

Office of the General Manager (P)
Malignon, Guwahati
Date:-10-01-06

No. NFRSA/BB/2(W)Pt. V(CON)

To

Shri Jitu Moni Deka S/O Shri J. C. Deka Hengrabari, Purbanchal Nagar Near PHE office Guwahati-36

2. Shri Sankar Brahmin S/O. D. Brahmin RPF Reserve line Rly. Qr. No. 9/L Guwahati-11

3 Shri Nipen Lahkar S/O Late J. Lahkar Bagharbari, Panbazar Guwahati-1

> Sub- Trial cum selection for recruitment of Basket Ball Players against Talent Scouting Quota in Gr. D

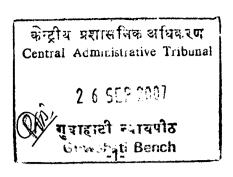
It is to inform you that the trial cum selection for recruitment of players in Gr. D post in N. F. Railway in Talent Scouting Quota in Basket Ball has Been fixed on 24-01-06.

You are hereby requested to attend the Selection Trial on 24-01-06 at 14.30 hrs at N. F. Railway Basket Ball /Maligoan along with documents and certificates in original.

(M. Paul)
Asst. Basket Ball/ Secy.
N. F. R. S. A

Confred to Min Cond

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#### IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

#### **GUWAHATI BENCH, GUWAHATI**

OA NO. 266/06

Sri Nipen Lahkar

.....Applicant

-Versus-

Union of India & others

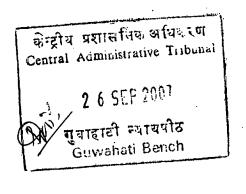
2.

..... Respondents

#### Written Statement on behalf of the Respondents Nos. 1,2,3 and 4:-

- That the respondent Nos. 1,2,3 and 4 have gone through the OA
  and understood the contents thereof.
  - That the respondents deny the correctness of the statement made in para 4(iii) that N.F.Railway took a policy decision to include Basket Ball players from the N.E.Region in Group-D post in N.F.Railway in Talent Scouting quota in Basket Ball. A request was made by N.F.R.S.A to Assam Basket Ball Association to recommend names of Basket Ball players for recruitment in Group-D post through Talent Scouting Quota and 3( three) names were received including the name of the applicant. Other associations of N. E. Region were also requested to send such names for consideration. This was done to give encouragement to the players of N.E.Region, but it is not mandatory to select candidates only from N. E. Region. The purpose of recruitment is to form a good team by best available talents in the country. In the trial selection on 24.01.06 the applicant and two other candidates appeared.

The 26/09/07



-2-

The selection was for the year 2005-2006. The Selection Committee consisted of Secretary, Basket Ball, Joint General Secretary Basketball and one Coach of Sports Authority Of India/Assam. As per instructions issued by Railway Board, the age limit of the candidates shall be between 18 to 25 years. The applicant was nearing 25 years of age. The matter was discussed by the President N.F.R.S.A with the General Manager N.F.Railway and the applicant could not be selected/appointed. There is no scope of relaxation of age limit. That there is no basis of the statement of the applicant in para 4(v) of his likelihood of being selected.

- 3. That the correctness of the statements in para 4(vi) and 4(vii) is denied. The allegation that selection of respondent No.5 is illegal and arbitrary is denied. The respondent NO.5 applied for 2006-2007 Talent Scouting Quota for Group-D post only. The applicant has filed the OA under misconception. Recommendation of Assam Basket Ball Association is not required in the instant selection process. The respondent NO.5 has not appeared in 2005-2006.
- 4. That in the circumstances explained above, the OA deserves to be dismissed with cost.

predect lemma suff.



-3-

#### **VERIFICATION**

	l,	Preadeep Kumar Singh
working as	sycrol Gaz	, aged about——42
-years do here	by verify that the sta	atements in paragraph 1 to 4 above are
true to my know	wledge.	

Pradlep umen Sigh Deponent.

Ay Stated Personnel Officer (4-3)
N. F. Rallway/Maligeon.